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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

465/252/ND/2018

In the matter of :
Cranes Exims (P) Ltd

..PETITIONER

SECTION
Under Section 252

Order delivered on 11.9.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Gireesh Bhalla, CA

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Kusum Yadav, Co. Prosecutor, for ROC and Ms. Lakshmi
Gurung, St. Counsel for Income tax Deptt

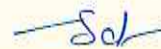
ORDER

Learned AR for the Appellant is present. Ld. Company Prosecutor for the ROC as well as Ld. Standing Counsel for Income tax Department are also present. Heard at length the oral submissions.

Order is reserved.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit